



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egft-dgft@gov.in , Phone Office : 011-23062777

(DES - I SECTION)**MINUTES OF THE NORMS COMMITTEE- I****MEETING No.** NC/1/MEET/Mar/202526/18**DATED:** 24/03/2026Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202526/18 dated 24/03/2026 of Norms Committee - I for the year 2025-26 was held on 24/03/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Harish Upadhayay, Joint DGFT	DGFT(HQ)
2	Harish Upadhayay, Joint DGFT	Directorate General of Foreign Trade, Delhi
3	Ashwani Ojha, Deputy Director	DGFT(HQ)
4	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
5	Shaish Kumar, Technical Consultant	DGFT
6	Sk Bhatnagar, Technical Consultant	DGFT
7	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
8	Vishan Agrawal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	DEEPSEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000673AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant through email. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002460AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002545AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting dated 10.03.2026, this case is required to be referred to PRC to seek its opinion. Accordingly, the Committee decided to defer the case.

Case No.	4 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002548AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting dated 10.03.2026, this case is required to be referred to PRC to seek its opinion. Accordingly, the Committee decided to defer the case.

Case No.	5 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002573AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting dated 10.03.2026, this case is required to be referred to PRC to seek its opinion. Accordingly, the Committee decided to defer the case.

Case No.	6 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002657AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting

dated 10.03.2026, this case is required to be referred to PRC to seek its opinion. Accordingly, the Committee decided to defer the case.

Case No.	7 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	DEESEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002935AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant through email. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LG ELECTRONICS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003121AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	9 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003923AM26
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting dated 10.03.2026, this case is required to be referred to PRC to seek its opinion. Accordingly, the Committee decided to defer the case.	

Case No.	10 / NC/1/MEET/Mar/202526/18
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003928AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that this case has already been rejected in NC-1 meeting dated 10.03.2026. Hence, the Committee decided to close the case showing its status as rejected.	

Case No.	11 / NC/1/MEET/Mar/202526/18
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003929AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that this case has already been rejected in NC-1 meeting dated 10.03.2026. Hence, the Committee decided to close the case showing its status as rejected.	

Case No.	12 / NC/1/MEET/Mar/202526/18
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003930AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and noted that this case has already been rejected in NC-1 meeting dated 10.03.2026. Hence, the Committee decided to close the case showing its status as rejected.

Case No.	13 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	OPLUS CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004528AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	14 / NC/1/MEET/Mar/202526/18
Case Status	Case Withdrawn
Party Name	CRI LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004545AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case was withdrawn from the agenda in NC-VI meeting dated 19/06/2025 on the ground that the firm had submitted request for withdrawal of the application. However, the same has been transferred by NC-VI to NC-I on portal without mentioning any reason. Hence, the committee decided to transfer this case to NC-VI, showing the status of the case as withdrawn.	

Case No.	15 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	HOLLISTER MEDICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006071AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 17.09.2025 as an offline case. Hence, the Committee decided to close the case showing its status as approved.

Case stands approved.

Case No.	16 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00002380AM25
RA File Number	072404000152 AM16
Licence No and Date	0710108550/24/07/2015
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 01/07/2025. Hence, the Committee decided to close the case showing its status as approved.	
Case stands approved.	

Case No.	21 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No.0510407548 dated 17/08/2018 was earlier rejected by NC-1 in its meetings dated 17/07/2019 & 14/02/2023 due to non-submission of the reply of deficiency letter and other grounds. On 30-Dec-2024, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC for seeking its approval for considering these types of cases as they are time barred. Case stands deferred.	

Case No.	24 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00000330AM26
RA File Number	NA
Licence No and Date	6610000035/03/07/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 6610000035 dated 03/07/2019 was earlier rejected by NC-1 in its meetings dated 26/11/2020, 22/09/2022 & 16/01/2023 due to non-submission of the reply of deficiency letter and other grounds. Subsequently, the case was approved by NC-1 in its meeting dated 03/10/2023. On 19-Apr-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC for seeking its approval for considering these types of cases as they are time barred.

Case stands deferred.

Case No.	25 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006805AM25
RA File Number	092404000336 AM20
Licence No and Date	0910068046/27/09/2019
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	26 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00000659AM26
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004040AM26
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. The above information may be furnished export product wise.

Case No.	31 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 25.03.2026, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	BALL STUD	80000.00 KGS	NON ALLOY STEEL WIRE QTY: 1000000.00 KGS	93336.00 KGS INCLUSIVE OF 16.67% WASTAGE AFTER TAKING 1/3 RD RECOVERY FROM SCRAP.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00095577AM21
RA File Number	34AA04002966 AM21
Licence No and Date	3411000282/02/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET TO ARRIVE AT THE WEIGHT OF EXPORT PRODUCT.

Case No.	33 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	34 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004291AM26
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of import items at Sl. No. 2 & 4 and their specific use in export items . 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Import Items: 6. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. The above information may be furnished export product wise.	

Case No.	36 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

HQ File Number	HQRNORM REVIW00007265AM23
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	37 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	38 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net weight of export item may be specified as 13,692 Kgs. 2. Import item at SI No.1 shall be of relevant grade and diameter as contained / utilized in the export item and its quantity may be allowed as 10,006.2 Kgs. as 1.08 Kgs/Kg content in the export item taking clue from SION C- 2008. 3. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 372.6 Kgs. as 1.08 Kgs./Kg. content in the export item taking clue from SION C- 2008. 4. Import item at SI No.3 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 598.3 Kgs. as 1.08 Kgs./Kg. content in the export item taking clue from SION C- 2008. 5. Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export	

item and its quantity may be allowed as 281.9 Kgs. as 1.08 Kgs./Kg. content in the export item taking clue from SION C- 2008.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	PJB PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004888AM25
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	44 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. The firm has not submitted the required information in its DL reply. Moreover, it is seen that the weight of the export items at SI.No.1 to 6 and the net content of import items in the export items are same. The firm may be requested to clarify the same. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. The above information may be furnished export product wise.

Case No.	45 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 03/04/2024. Hence, the Committee decided to close the case showing its status as approved.	
Case stands approved.	

Case No.	46 / NC/1/MEET/Mar/202526/18
Case Status	Case Rejected
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has already been rejected in NC-1 meeting dated 08/08/2023. Hence, the Committee decided to close the case showing its status as rejected.	

Case No.	47 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

and Date	
HQ File Number	HQRNORM REVIW00004292AM26
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of import items at Sl. No 2 & 4 and their specific use in export item. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Import Items: 6. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case No.	48 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and	0511006236/18/11/2021

Date	
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 01/07/2025. Hence, the Committee decided to close the case showing its status as approved.	
Case stands approved.	

Case No.	50 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004588AM26
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	52 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005443AM26
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	53 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. The above information may be furnished export product wise.

Case No.	54 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006412AM25
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 23.03.2026, as under:

1. Net fabricated weight of export item may be specified as 104.6 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 85,876 Kgs as 1.05 Kgs./Kg. content in the export item.

3. Quantity of import item at SI.No.2 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 2567 Kgs. inclusive of 4.82 % wastage as claimed by the firm.
4. Quantity of import items at SI.No.3 to 6 (Welding Consumables) may be allowed as 60 Kgs, 615 Kgs , 22,426 Kgs. & 22426 Kgs. respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004527AM26
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.02.2026, as under:	
1. Export item at SI.No.1 shall contain 1280 Kg of import item at SI.No.2. 2. Net Weight of export item at SI.No.2 may be specified as 15108 Kgs. 3. Quantity of import item at SI.No. 1 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No 2 may be allowed as 1197.4 Mtr.(1495.8 Kgs) as 1.168 Kgs./Kg. content in the export item at SI.No.1 after taking 6% recovery from the scrap. 5. Quantity of import item at Sl. No 3 may be allowed as 13,242 Mtr.(16513 Kgs.) as 1.093 Kgs./Kg. content in the export item at SI.No.2 after taking 6% recovery from the scrap.	
RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005672AM26
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001449AM24
RA File Number	03AX04001091 AM24
Licence No and Date	0311024415/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005665AM26
RA File Number	05AX04001397 AM24
Licence No and	0511020553/23/08/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006417AM25
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net fabricated weight of export items at SI.No. 1 & 2 may be specified as 356.6 MT & 362 MT respectively. 2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 61,738 Kgs as 1.0498 Kgs/Kg content in the export item as claimed by the firm . 3. Import item at SI.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 252,264 Kgs as 1.0449 Kgs/Kg content in the export item as claimed by the firm . 4. Import item at SI.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e. 3631 Kgs as 1.05 Kgs/Kg content in the export item as claimed by the firm. 5. Import item at SI.No.4 shall be of relevant grade and thickness as contained/utilized in the export items at SI.No.1 & 2 and its quantity may be allowed as 97,905 Kgs as 1.0497 Kgs/Kg content in the export items at SI.No.1 & 2 as claimed by the firm.	

6. Quantity of import item at Sl.No.5 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 31,871 Kgs inclusive of 3.50 % wastage as claimed by the firm.
7. Quantity of import item at Sl.No.6 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 176 Kgs inclusive of 3.53 % wastage as claimed by the firm.
8. Import item at Sl.No.7 may be omitted as not imported by the firm.
9. Quantity of import item at Sl.No.8 may be allowed as 340 Nos. on net to net basis. However, duty free weight of this item may be allowed as 702 Kgs inclusive of 5% wastage as claimed by the firm.
10. Import item at Sl.No.9 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 2105 Kgs as 1.05 Kgs/Kg content in the export item as claimed by the firm .
11. Import item at Sl.No.10 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 1205 Kgs as 1.05 Kgs/Kg content in the export item as claimed by the firm.
12. Quantity of import item at Sl.No.11 may be allowed as 15 Nos. on net to net basis. However, duty free weight of this item may be allowed as 90 Kgs inclusive of 5% wastage as claimed by the firm.
13. Import item at Sl.No.12 shall be of relevant grade and diameter as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 92,200 Kgs as 1.0129 Kgs/Kg content in the export item as claimed by the firm.
14. Import item at Sl.No.13 shall be of relevant grade and diameter as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 2793 Nos. on net to net basis with accountability clause.
15. Quantity of import item at Sl.No.14 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1,10,445 Kgs as 1.65 Kgs./Kg. content in the export item after taking 20 % recovery from scrap.
16. Import item at Sl.No.15 may be omitted as not imported by the firm.
17. Quantity of import item at Sl.No.16 may be allowed as 11,552 Nos. on net to net basis in the export item at Sl.No. 1.
18. Import item at Sl.No.17 may be omitted as not imported by the firm.
19. Quantity of import items at Sl.No.18 to 22 (Welding Consumables) may be allowed as 4950 Kgs, 5720 Kgs , 2310 Kgs. , 880 Kgs. & 143 Kgs. respectively.
20. Import item at Sl.No.23 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 5718 Kgs. as 1.0406 Kgs/Kg content in the export item as claimed by the firm.
21. Quantity of import items at Sl.No. 24 & 25 (Welding Consumables) may be allowed as 2924 Kgs. & 440 Kgs. respectively.
22. Import item at Sl.No.26 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 21,851 Kgs. as 1.0449 Kgs/Kg content in the export item as claimed by the firm.
23. Import item at Sl.No.27 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 15,980 Kgs. as 1.0444 Kgs/Kg content in the export item as claimed by the firm.
24. Import item at Sl.No.28 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 1400 Kgs. as 1.0487 Kgs/Kg content in the export item as claimed by the firm.
25. Import item at Sl.No.29 shall be of relevant grade and thickness as contained/utilized in the export

item at Sl. No. 2 and its quantity may be allowed as 1847 Kgs. as 1.0324 Kgs/Kg content in the export item as claimed by the firm.

26. Quantity of import item at Sl.No.30 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 2095 Kgs inclusive of 4.38 % wastage as claimed by the firm.
27. Quantity of import item at Sl.No.31 may be allowed as 13 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1708 Kgs inclusive of 4.02 % wastage as claimed by the firm.
28. Import item at Sl.No.32 may be omitted as not imported by the firm.
29. Quantity of import item at Sl.No.33 may be allowed as 340 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1227 Kgs inclusive of 4.06 % wastage as claimed by the firm.
30. Import items at Sl.No.34 & 35 may be omitted as not imported by the firm.
31. Quantity of import items at Sl.No.36 to 40 , 42 & 43 (Welding Consumables) may be allowed as 6710 Kgs., 3000 Kgs., 1430 Kgs., 1100 Kgs., 440 Kgs., 2500 Kgs., & 44 kgs., respectively.
32. Import item at Sl.No.41 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 2603 Kgs. as 1.0406 Kgs/Kg content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005373AM25
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	64 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005364AM25
RA File Number	09AX04000934 AM24
Licence No and Date	0911006580/12/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 22.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 4,252.50 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	9450 NOS	STAINLESS STEEL BARS, GRADE: CB403, SIZE- 60 MM QTY: 20317.50 KGS	12077.52KGS INCLUSIVE OF 184.01% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1,908.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	2385 NOS	STAINLESS STEEL BARS) GRADE: B50A948, SIZE-140 X 125 MM QTY: 7512.75 KGS	4471.02KGS INCLUSIVE OF 133.4% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 6,120.40 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1070 NOS	STAINLESS STEEL BARS, GRADE: B50A365B, SIZE-160 X 140 MM QTY: 21614.00 KGS	12907.92KGS INCLUSIVE OF 110.90% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

4	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 4,978.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	3275 NOS	STAINLESS STEEL BARS, GRADE: B50A947, SIZE-140X100, 80X122, 68X103MM QTY: 20632.50 KGS	12269.77 KGS INCLUSIVE OF 146.48% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
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NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF THE STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005362AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	67 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001705AM26
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	68 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004748AM26
RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	69 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006419AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net fabricated weight of export items at SI.No. 1 &2 may be specified as 660 MT & 563 MT respectively. 2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 5,82,412 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at SI.No.2 may be omitted as not imported by the firm.	

4. Quantity of import item at SI.No.3 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 1107 Kgs inclusive of 3.09 % wastage as claimed by the firm.
5. Import items at SI.No.4 & 5 may be omitted as not imported by the firm.
6. Quantity of import item at SI.No.6 (Welding Consumables) may be allowed as 6000 Kgs.
7. Import item at SI.No.7 may be omitted as not imported by the firm.
8. Quantity of import items at SI.No. 8 &9 (Welding Consumables) may be allowed as 18000 Kgs. & 15000 Kgs. respectively.
9. Import item at SI.No.10 may be omitted as not imported by the firm.
10. Quantity of import items at SI.No. 11 &12 (Welding Consumables) may be allowed as 11648 Kgs. each respectively.
11. Import item at SI.No.13 shall be of relevant grade and thickness as contained/utilized in the export item at SI. No. 2 and its quantity may be allowed as 331,124 Kgs. as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
12. Import item at SI.No.14 shall be of relevant grade and thickness as contained/utilized in the export item at SI. No. 2 and its quantity may be allowed as 12,236 Kgs. as 1.0417 Kgs/Kg content in the export item as claimed by the firm.
13. Quantity of import item at SI.No.15 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 59,369 Kgs inclusive of 3.09 % wastage as claimed by the firm.
14. Import items at SI.No.16 & 17 may be omitted as not imported by the firm.
15. Quantity of import items at SI.No. 18 , 20, 21 , 23 & 24 (Welding Consumables) may be allowed as 6000 Kgs., 16000 Kgs , 15000 Kgs, 7843 Kgs & 7843 Kgs respectively.
16. Import items at SI.No.19 & 22 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured drawing of each export item, indicating all imported and Indigenous components in the export product. 2. Submit a list of the indigenous components and raw materials, if any are required during the manufacturing of the export product. 3. Submit a complete calculation of the use of Isocyanate and resin, and the reasons for 3% wastage.	

Case No.	72 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net weight of export item may be specified as 783,956 Kgs. 2. Import items at SI No.1 to 3 shall be of relevant grade and thickness as contained / utilized in the export item and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item. 3. Quantity of import items at Sl. No. 4 to 38 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002257AM25

RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a colored drawing of each export item, indicating all imported and Indigenous components in the export product. 2. Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product. 3. submit a complete calculation of the use of resin and reasons for the 3% wastage. 4. Justify the import of PCB Assembly in odd numbers against the export of even numbers with NIL wastage.	

Case No.	74 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024

Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	76 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001707AM26
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004747AM26
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	79 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	80 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 01/07/2025. Hence, the Committee decided to close the case showing its status as approved.	
Case stands approved.	

Case No.	81 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00004746AM26
RA File Number	05AX04002181 AM25
Licence No and Date	0511028220/10/10/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	82 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

HQ File Number	HQRNORM REVIW00001709AM26
RA File Number	09AX04000587 AM25
Licence No and Date	0911008229/28/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 25.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	TURBINE BLADES (Made from Stainless steel Bar, Grade: 10705BA) Net content of import item shall be 564.00 kgs, which should be reflected in the shipping bills and invoice.	240 NOS	BLADE MATERIAL (STAINLESS STEEL BARS), GRADE: 10705BA, SIZE: 73X118, 86X146, 59X177 MM QTY: 7080.00 KGS	4233.75KGS INCLUSIVE OF 651.02% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 7080.00 LTS	1% OF THE FOB VALUE
2	TURBINE BLADES(Made from Stainless steel Bar, Grade: 10705BU) Net content of import item shall be 869.72 kgs, which should be reflected in the shipping bills and invoice.	1279 NOS	BLADE MATERIAL (STAINLESS STEEL BARS), GRADE: 10705BU, SIZE: 72X96, 56X202, 54X181, 42X167, 40X154, 36X245, 36X283, 33X265, 29X245 MM. QTY: 17176.00 KGS	11191.60KGS INCLUSIVE OF 1186.80% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL	1% OF THE FOB VALUE

			(IPOL CUT 150 T (CNC/VMC) QTY: 17176.00 LTS	
3	TURBINE BLADES (Made from Stainless steel Bar, Grade: 10705MBU) Net content of import item shall be 936.33 kgs, which should be reflected in the shipping bills and invoice.	1357 NOS	BLADE MATERIAL (STAINLESS STEEL BARS), GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 36X116 MM QTY: 12294.00 KGS	7364.80KGS INCLUSIVE OF 686.56% OF THE NET WEIGHT OF THE IMPORTED STAINLESS- STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC) QTY: 12294.00 LTS	1% OF THE FOB VALUE

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and	3111004033/29/10/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net weight of export item may be specified as 2028 Kgs. 2. Import item at SI No.1 shall be of relevant grade and thickness as contained <i>I</i> utilized in the export item and its quantity may be allowed as 1207.6 Kgs as 1.12 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. 3. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 1840.5 Kgs as 1.14 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	84 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001710AM26
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 25.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BA). NET CONTENT OF THE IMPORT ITEM SHALL BE 1,812.40 KG, WHICH SHOULD BE	788 NOS	(STAINLESS STEEL BARS) GRADE: 10705BA, SIZE: 135X178, 118X146, 73X118, 68X119, 64X107, 59X109 MM QTY: 17414.800 KGS	10508.29KGS INCLUSIVE OF 479.80% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

	REFLECTED IN THE SHIPPING BILLS AND INVOICES.		COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 17414.800 LTS	1% OF THE FOB VALUE
2	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF THE IMPORT ITEM SHALL BE 136.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	152 NOS	(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 42X281 MM QTY: 1580.00 KGS	957.98KGS INCLUSIVE OF 600.28% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 1580.00 LTS	1% OF THE FOB VALUE
3	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU). THE NET IMPORT QUANTITY SHALL BE 4363.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES.	4156 NOS	(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 74X130, 66X112, 63X109, 56X104, 48X97, 48X92, 47X87, 46X105, 43X109, 41X78, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 67X146, 68X251, 54X181, 42X167, 40X154, 36X245, MM. QTY: 37404.00 KGS	22502.80KGS INCLUSIVE OF 415.67% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE

			QTY: 37404.00 LTS	
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NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00005982AM26
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001711AM26
RA File Number	09AX04000744 AM25
Licence No and Date	0911008671/20/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 25.03.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 1422.30 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	1293 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 71X235, 85X251, 126X241, 54X181, 40X154, 47X169, 36X245, 36X283, 48X200, 48X181, 42X167, 93X175, 42X281 MM QTY: 19395.00 KGS	11627.20 KGS INCLUSIVE OF 717.50% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 19395.00 LTS	1% OF THE FOB VALUE
2	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE 1331.70 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	1158 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 74X130, 66X112, 63X109, 56X104, 48X97, 48X92, 47X87 MM QTY: 13490.00 KGS	8026.95 KGS INCLUSIVE OF 502.80% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 13490.00 LTS	1% OF THE FOB VALUE

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM REVIW00001712AM26
RA File Number	09AX04000788 AM25
Licence No and Date	0911008673/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005422AM25
RA File Number	07AX04001530 AM25
Licence No and Date	0711013245/03/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 20.03.2026, as under: EP- Add wt.1-63 kg.,2-99 kg.,3-29 kg.,4-21 kg.,5-97 kg. 6-50 kg. , 7-18 kg. , 8- 10 kg. Import - 1- 220 kg. after recovery 2- 300 kg. after recovery 3- 380 kg. after recovery	

4- 270 kg. after recovery

5- 370 kg. after recovery

6- 400 kg. after recovery

7- 235 kg. after recovery

8- 80 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 20.03.2026, as under:

EP- Add wt.1-19.91 kg.,2-99.97 kg.,3-53.48 kg., 4- 78.43 kg.

Import 1-820 kg.

2- 900 kg.

3- 455 kg.

4-370 kg.

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and Date	0711013260/06/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 20.03.2026, as under:

EP- Add wt.1-554 kg.,2-34 kg.,3-133kg.,4-129 kg.,5-29.7 kg.

6-12.35 kg. , 7-13.78 kg. , 8- 89 kg.

Import - 1- 3320 kg. after recovery

2- 350 kg. after recovery

3- 930 kg. after recovery

4- 710 kg. after recovery

5- 140 kg. after recovery

6- 130 kg. after recovery

7- 130 kg. after recovery

8-450 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.	

Case No.	92 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.

Case No.	93 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25
Licence No and Date	0711013355/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 20.03.2026, as under:

EP- Add wt.1-107.2 kg.,2-22 kg.,3-19.5 kg., 4- 20 kg.

Import - 1- 675 kg. after recovery

2- 1385 kg. after recovery

3- 185 kg. after recovery

4- 900 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 19 .02.2026, as under: 1. Net Weight of export item may be specified as 103.572 Kgs. 2. Quantity of import item may be allowed as 624.69 Kgs. as 6.03 Kgs./Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Mar/202526/18			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026			
HQ File Number	HQRNORM APPLY 00005834AM25			
RA File Number	09AX04000979 AM25			
Licence No and Date	0911008894/24/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 25.03.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BA-ST) (THE NET CONTENT OF THE IMPORT ITEM SHALL BE 1192.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND	1192 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 9178.40 LTS	1% OF THE FOB VALUE
			(STAINLESS STEEL BARS) GRADE: 10705BA-ST, SIZE: 33X52, 55X90, 47X75,	5504.66 KGS INCLUSIVE OF 361.80% OF THE NET WEIGHT OF THE

	INVOICES)		68X97 MM QTY: 9178.40 KGS	IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
2	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) (NET CONTENT OF IMPORT ITEM SHALL BE 416.16 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	578 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 3063.40 LTS	1% OF THE FOB VALUE
			(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 33X52, 47X75 MM QTY: 3063.40 KGS	1835.06 KGS INCLUSIVE OF 340.95% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
3	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) (NET CONTENT OF IMPORT ITEM SHALL BE 406.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	812 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 3451.00 LTS	1% OF THE FOB VALUE
			(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 33X52, 40X68 MM QTY: 3451.00 KGS	2075.27 KGS INCLUSIVE OF 411.15% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005928AM25
RA File Number	09AX04000999 AM25
Licence No and Date	0911008937/29/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005961AM25
RA File Number	07AX04001780 AM25
Licence No and Date	0711013516/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Max. OD, min. ID ,length & wt. of each EP vis-&grave;-vis OD, length , wt. of blank & % wastage on net content in a tabular form.	

Case No.	98 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006901AM25
RA File Number	09AX04001113 AM25
Licence No and Date	0911009308/26/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 25.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 4,753.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).	699 NOS	STAINLESS STEEL BARS (GRADE: B50A948, DIA 130) QTY: 25863.00 KGS	15394.02 KGS INCLUSIVE OF 223.88% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 5,070.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	390 NOS	STAINLESS STEEL BARS (GRADE: X4CRNICUM014-5) QTY: 18330.00 KGS	10935.99KGS INCLUSIVE OF 115.70% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2. THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000150AM26
RA File Number	07AX04000036 AM26
Licence No and Date	0711014142/08/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.

Case No.	100 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000243AM26
RA File Number	09AX04000025 AM26
Licence No and Date	0911009431/15/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 25.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY	& QUANTITY APPLIED WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL	1400 NOS	(STAINLESS STEEL BARS)	3689.95 KGS OF

	BARS GRADE: 10705BA-ST, SIZE: 40X62, 33X52, 37X51, MM)(NET CONTENT OF IMPORT ITEM SHALL BE 840.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES	10705BA-ST, SIZE: 339.28% OF THE NET 40X62, 33X52, 37X51, WEIGHT OF THE MM) IMPORTED STAINLESS-STEEL IN THE EXPORT PRODUCT. QTY: 6160.00 KGS COOLANT OIL, 1% OF THE FOB (IPOL CUT 150 T VALUE (CNC/VMC) QTY: 6160.00 LTS
2	TURBINE BLADES (MADE 1052 NOS FROM STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 40X62, 33X52 MM.(NET CONTENT OF IMPORT ITEM SHALL BE 452.36 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	(STAINLESS STEEL 1984.77 KGS BARS) GRADE: INCLUSIVE OF 10705BU, SIZE: 338.76% OF THE NET 40X62, 33X52 MM) WEIGHT OF THE IMPORTED STAINLESS-STEEL IN THE EXPORT PRODUCT. QTY: 3313.80 KGS COOLANT OIL, 1% OF THE FOB (IPOL CUT 150 T VALUE (CNC/VMC) QTY: 3313.80 KGS
3	TURBINE BLADES (MADE 330 NOS FROM STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 40X62, 43X62 MM) (NET CONTENT OF IMPORT ITEM SHALL BE 247.50 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	(STAINLESS STEEL 986.20 KGS BARS) GRADE: INCLUSIVE OF 10705MBU, SIZE: 298.46% OF THE NET 40X62, 43X62 MM) WEIGHT OF THE IMPORTED STAINLESS-STEEL IN THE EXPORT PRODUCT. QTY: 1650.00 KGS COOLANT OIL, (IPOL 1% OF THE FOB CUT 150 T VALUE (CNC/VMC)

QTY: 1650.00 KGS

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEELBARS IN THE EXPORT PRODUCT.

2. THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000290AM26
RA File Number	09AX04000023 AM26
Licence No and Date	0911009449/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 23.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: STT17/13W, SIZE: 146X80, 120X60) NET CONTENT OF IMPORT ITEM SHALL BE 1,041.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	868 NOS	STAINLESS STEEL BARS, (GRADE: STT17/13W, SIZE: 146X80, 120X60) QTY: 9982.00 KGS	6021.40 KGS INCLUSIVE OF 478.09% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000324AM26
RA File Number	09AX04000024 AM26
Licence No and Date	0911009464/18/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE NET WEIGHT OF EACH FINISHED PRODUCT, MADE OUT OF ALUMINIUM CASTING HOUSING 2205965-3, 2205966-3 AND ALUMINIUM BAR?

2. SUBMIT COLOURED PHOTOGRAPHS OF THE EXPORT PRODUCTS, GENERIC NAMES OF THEREOF.

Case stands deferred.

Case No.	103 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000338AM26
RA File Number	09AX04000052 AM26

Licence No and Date	0911009470/20/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Bonnet and FLW TB BMS-S501, and the size thereof? 3. Coloured drawing of the Bonnet and FLW TB BMS-S501, which indicates the size of the raw material, the size of the finished export items, the weight of the raw material, and the finished product. 4. Size of STEEL FLAT BAR and HOT-FINISHED Tubes. 5. Test Mill Certificate of the grade and chemical composition of the imported STEEL FLAT BAR and HOT-FINISHED Tubes 6. All the documents should be certified by a Chartered Engineer.	

Case No.	104 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000361AM26
RA File Number	07AX04000049 AM26
Licence No and Date	0711014215/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 21.03.2026, as under: EP 1 to 14 - Add wt.1083 kg. Import 1 to 14 - 5950 kg. after recovery	

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000362AM26
RA File Number	07AX04000075 AM26
Licence No and Date	0711014216/21/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 21.03.2026, as under:

EP- Add wt.1-246 kg.,2-240 kg.,3-76 kg.,4-11 kg.,5-72 kg.,6-18kg.

7-19 kg.,8-209 kg.

Import - 1- 935 kg. after recovery

2- 1750 kg. after recovery

3- 910 kg. after recovery

4- 95 kg. after recovery

5- 100 kg. after recovery

6- 90 kg. after recovery

7- 90 kg. after recovery

8- 2090 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000363AM26
RA File Number	07AX04000077 AM26
Licence No and Date	0711014217/21/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 21.03.2026, as under:

EP- Add wt.1-75 kg.,2-524 kg.,3-94 kg.,4-28 kg.,5-93 kg.

Import - 1- 750 kg. after recovery

2- 1020 kg. after recovery

3- 1320 kg. after recovery

4- 340 kg. after recovery

5- 370 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000385AM26
RA File Number	07AX04000117 AM26
Licence No and Date	0711014247/22/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Max. OD, min. ID ,length & wt. of each EP vis-`-vis OD, length , wt. of blank & % wastage on net content in a tabular form.

Case No.	108 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000386AM26
RA File Number	07AX04000116 AM26
Licence No and Date	0711014248/22/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Max. OD, min. ID ,length & wt. of each EP vis-`-vis OD, length , wt. of blank & % wastage on net content in a tabular form.

Case No.	109 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

HQ File Number	HQRNORM APPLY 00000387AM26
RA File Number	07AX04000119 AM26
Licence No and Date	0711014249/22/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 21.03.2026, as under: EP- Add wt.1-283 kg.,2-37 kg. Import - 1- 1700 kg. after recovery 2- 230 kg. after recovery Note: Grade of import item will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000602AM26
RA File Number	34AX04000091 AM26
Licence No and Date	3411006388/02/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000603AM26
RA File Number	34AX04000092 AM26

Licence No and Date	3411006389/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000668AM26
RA File Number	07AX04000174 AM26
Licence No and Date	0711014370/07/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 21.03.2026, as under:	
EP 1 to 21 - Add wt.932 kg.	
Import 1 to 21 - 6520 kg. after recovery	
Note: Grade of import item will be same as used in EP.	
RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000669AM26
RA File Number	07AX04000173 AM26
Licence No and Date	0711014371/07/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.

Case No.	114 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000670AM26
RA File Number	07AX04000175 AM26
Licence No and Date	0711014372/07/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 21.03.2026, as under:

EP- Add wt.1-395 kg.,2-75 kg.,3-63 kg.,4-64 kg.,5-53 kg.,6-46 kg.

7-219 kg.

Import - 1- 2015 kg. after recovery

2- 1020 kg. after recovery

3- 800 kg. after recovery

4- 585 kg. after recovery

5- 770 kg. after recovery

6- 775 kg. after recovery

7- 380 kg. after recovery

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000671AM26
RA File Number	07AX04000172 AM26
Licence No and Date	0711014373/07/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.	

Case No.	116 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000712AM26
RA File Number	09AX04000105 AM26
Licence No and Date	0911009602/09/05/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	117 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000752AM26

RA File Number	09AX04000122 AM26
Licence No and Date	0911009610/12/05/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	118 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000975AM26
RA File Number	07AX04000295 AM26
Licence No and Date	0711014501/21/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.	

Case No.	119 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00000985AM26
RA File Number	07AX04000299 AM26
Licence No and Date	0711014514/22/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Max. OD, min. ID ,length & wt. of each EP vis-à-vis OD, length , wt. of blank & % wastage on net content in a tabular form.	

Case No.	120 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001003AM26
RA File Number	05AX04000386 AM26
Licence No and Date	0511032803/22/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.02.2026, as under: 1. Net Weight of export item may be specified as 42419.52 Kgs. 2. Quantity of import item may be allowed as 37,181 Mtr. (46364.5 Kgs.) as 1.093 Kgs./Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	121 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001206AM26
RA File Number	07AX04000353 AM26
Licence No and Date	0711014597/30/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Max. OD, min. ID ,length & wt. of each EP vis-&grave;-vis OD, length , wt. of blank & % wastage on net content in a tabular form. Case stands deferred.	

Case No.	122 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001225AM26
RA File Number	03AX04001058 AM26

Licence No and Date	0311044418/02/06/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	123 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001232AM26
RA File Number	03AX04001074 AM26
Licence No and Date	0311044426/02/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 23.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	FW 24156 TANK DRAIN ASSLY	270 NOS	STAINLESS STEEL BARS 6.25"	2471.52 KGS INCLUSIVE OF 650.31% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
	NET WEIGHT OF THE IMPORTED INPUTS: 466.83 KGS		QTY: 2593.89 KGS	
	OTHER MATERIAL-Duty Paid imported item-(BOI-AGS3707 Thread Insert): 5.67 KGS		STAINLESS STEEL SHEET AMS 5512	330.04 KGS INCLUSIVE OF 140.15% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
	TOTAL WEIGHT: 472.50 KGS		QTY: 332.64 KGS	

NOTE: THE GRADE OF THE IMPORTED STAINLESS-STEEL BARS & SHEETS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE COMPONENTS, MANUFACTURED FROM THE IMPORTED STAINLESS-STEEL BARS & SHEETS, IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	124 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001304AM26
RA File Number	05AX04000752 AM26
Licence No and Date	0511033145/05/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06 .02.2026, as under: 1. Export item at Sl.No. 1 to contain 3611.5 Kg containing import item at Sl.No.1. 2. Quantity of import item at Sl.No.1 may be allowed as 7610.8 Mtr.(6103.3 Kgs.) as 1.69 Kgs./Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/1/MEET/Mar/202526/18				
Case Status	Case Approved				
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026				
HQ File Number	HQRNORM REVW00003385AM26				
RA File Number	03AX04001227 AM26				
Licence No and Date	0311044681/11/06/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.03.2026, as under:					
Sl No	Name of the	Quantity	Item of import	QUANTITY	RECOMMENDED

	export item			APPLIED	WASTAGE	
1	351-310-102-0 LEAK COLLECTOR	48 NOS	SS SHEET AMS 5510 - 3 mm	385.92 KGS	307.97 KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.	
			SS SHEET AMS 5510 - 0.5 mm	4.176 KGS	2.52 KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.	
			SS SHEET AMS 5510 - 1.5 mm	49.008 KGS	45.12 KGS INCLUSIVE OF 22.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.	

NOTE: THE GRADE OF THE IMPORTED STAINLESS-STEEL SHEETS SHOULD MATCH THE GRADE OF STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001499AM26

RA File Number	07AX04000446 AM26
Licence No and Date	0711014723/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001519AM26
RA File Number	09AX04000274 AM26
Licence No and Date	0911009830/16/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT ARE THE GENERIC NAMES OF THE EXPORT PRODUCT? 2. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION. 3. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 4. COLOURED DRAWINGS OF THE AIRCRAFT COMPONENTS WITH DIMENSIONS OF THE INITIAL TITANIUM BAR AND DIMENSIONS OF THE FINISHED PRODUCTS.	

Case No.	128 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001560AM26
RA File Number	07AX04000385 AM26
Licence No and Date	0711014781/18/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCTS, WHICH SHOULD INDICATE THE INITIAL DIMENSIONS OF THE IMPORTED RAW MATERIAL AND ALSO THE DIMENSIONS OF THE EXPORT PRODUCT.

2. PROCESS FLOW CHART WHICH SHOULD INDICATE THE WASTAGE AT EACH STAGE OF OPERATION.

3. INDICATE THE WEIGHT OF EACH EXPORT PRODUCT AND ALSO THE WEIGHT OF THE IMPORTED RAW MATERIAL, AND THE WEIGHT OF THE INDIGENOUS MATERIAL & COMPONENTS, IF ANY.

4. WHERE IS THE APPLICATION OF THE EXPORT PRODUCTS?

4. MILL TEST CERTIFICATE OF THE IMPORTED MATERIAL.

Case No.	129 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001582AM26
RA File Number	07AX04000497 AM26
Licence No and Date	0711014790/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001583AM26
RA File Number	07AX04000496 AM26
Licence No and Date	0711014791/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001584AM26
RA File Number	07AX04000498 AM26
Licence No and Date	0711014792/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001665AM26
RA File Number	09AX04000211 AM26
Licence No and Date	0911009901/24/06/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	133 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001666AM26
RA File Number	09AX04000123 AM26
Licence No and Date	0911009902/24/06/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	134 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001667AM26
RA File Number	09AX04000121 AM26
Licence No and	0911009903/24/06/2025

Date	
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	135 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001695AM26
RA File Number	09AX04000242 AM26
Licence No and Date	0911009912/25/06/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	136 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001713AM26
RA File Number	03AX04001516 AM26
Licence No and Date	0311045126/26/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 24.03.2026, as under:

Sl No	Name of the export item	Quantity	Item of import & Quantity applied	RECOMMENDED WASTAGE
1	KH37137 RING ASSY, HALF, UNISON, VIGV	86 NOS	BAR-SS- Dia 15.875mm AMS 5732 QTY: 15.738 kgs	15.688 KGS INCLUSIVE OF 356.04% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			BAR-SS- Dia 15.875mm 17-4 PH	26.674 KGS INCLUSIVE OF 287.70% WASTAGE ON THE NET

			AMS 5643 QTY: 27.348 KGS	WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
2	KH37138 RING ASSY, HALF, UNISON, VSV1	368 NOS	BAR-SS- Dia 15.875mm AMS 5732 QTY: 83.904 KGS	83.08 KGS INCLUSIVE OF 351.54% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			BAR-SS- Dia 15.875mm 17-4 PH AMS 5643 QTY: 85.008 KGS	83.08 KGS INCLUSIVE OF 351.54% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
3	KH37140 RING ASSY, HALF, UNISON, VSV2	131 NOS	BAR-SS- Dia 15.875mm AMS 5732 QTY: 25.021KGS	24.89 KGS INCLUSIVE OF 374.97% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			BAR-SS- Dia 15.875mm 17-4 PH AMS 5643 QTY: 24.235 KGS	24.09 KGS INCLUSIVE OF 359.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
4	KH37158 RING ASSY, HALF, UNISON, VSV3	140 NOS	BAR-SS- Dia 15.875mm AMS 5732 QTY: 25.62 KGS	25.54 KGS INCLUSIVE OF 356.07% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			BAR-SS- Dia 15.875mm 17-4 PH AMS 5643 QTY: 25.9 KGS	25.77 KGS INCLUSIVE OF 360.18% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

Note: The grade of the imported stainless-steel Bar should match the grade of the exported product.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001722AM26
RA File Number	09AX04000291 AM26
Licence No and Date	0911009920/26/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: 17-4PH, 140 MM RCS)) NET CONTENT OF IMPORT ITEM SHALL BE 2,972.75 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	5405 NOS	STAINLESS STEEL BARS (GRADE: 17-4PH, 140 MM RCS) QTY: 27025.00 KGS	16281.75 KGS INCLUSIVE OF 447.70% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: X4CRNICUM014-5, 150 MM DIA)) NET CONTENT OF IMPORT ITEM SHALL BE 2,317.50 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	225 NOS	STAINLESS STEEL BARS, (GRADE: X4CRNICUM014-5, 150 MM DIA) QTY: 9000.00 KGS	5356.20 KGS INCLUSIVE OF 131.12% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

3	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: X5CRNICUNB16-4, 150 MM DIA)) NET CONTENT OF IMPORT ITEM SHALL BE 2,515.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	393 NOS	STAINLESS STEEL BARS, (GRADE: X5CRNICUNB16-4, 150 MM DIA) QTY: 7860.00 KGS	4724,30 KGS INCLUSIVE OF 87.83% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
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NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001758AM26
RA File Number	07AX04000565 AM26
Licence No and Date	0711014878/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001759AM26
RA File Number	07AX04000564 AM26
Licence No and Date	0711014879/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001790AM26
RA File Number	07AX04000569 AM26
Licence No and Date	0711014892/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001791AM26
RA File Number	07AX04000568 AM26
Licence No and Date	0711014893/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Mar/202526/18			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026			
HQ File Number	HQRNORM APPLY 00001870AM26			
RA File Number	09AX04000352 AM26			
Licence No and Date	0911009956/04/07/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.03.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED

1	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM STEEL BAR, GRADE: AISI410/EN10088-3) NET CONTENT OF IMPORT ITEM SHALL BE 713.68 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	8921 NOS	STEEL BAR, GRADE: AISI410/EN10088-3 QTY: 19626.20 KGS	11917.46 KGS INCLUSIVE OF 1569.86% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM NICKEL ALLOY BAR, GRADE: INCONEL 625) NET CONTENT OF IMPORT ITEM SHALL BE 308.36 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	2372 NOS	NICKEL ALLOY BAR, GRADE: INCONEL 625 QTY: 6641.60 KGS	4634.49 KGS INCLUSIVE OF 1402.95% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF THE IMPORTED STEEL AND NICKEL ALLOY SHOULD BE MATCHED WITH THE GRADE OF STEEL AND NICKEL ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001871AM26
RA File Number	09AX04000333 AM26
Licence No and Date	0911009958/04/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
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1	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: CB403+(B50A365B1) 90 MM DIA)) NET CONTENT OF IMPORT ITEM SHALL BE 24,240.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	5050 NOS	STAINLESS STEEL BARS, (GRADE: CB403+(B50A365B1) 90 MM DIA) QTY: 53025.00 KGS	33509.38 KGS INCLUSIVE OF 38.24% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
	TURBINE BLADES (MADE FROM STAINLESS STEEL BARS, (GRADE: GTD450F(B50A789F)150 MM RCS)) NET CONTENT OF IMPORT ITEM SHALL BE 43,800.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	1460 NOS	STAINLESS STEEL BARS, (GRADE: GTD450F(B50A789F)150 MM RCS) QTY: 75920.00 KGS	51574.50 KGS INCLUSIVE OF 17.75% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001872AM26
RA File Number	09AX04000332 AM26
Licence No and Date	0911009963/04/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE STUDS(MADE FROM STEEL BARS, GRADE: Alloy A-286/1.498 SIZE: Dia-90) Net content of import item shall be 1479.00 kgs, which should be reflected in the shipping bills and invoice.	510 NOS	STEEL BARS, GRADE: Alloy A-286/1.498 SIZE: Dia-90 QTY: 3927.00 KGS	2496.55 KGS INCLUSIVE OF 68.80% ON THE NET WEIGHT OF THE IMPORTED STEEL BARS IN THE EXPORT PRODUCT
			COOLANT OIL(IPOL CUT 150 T (CNC/VMC) QTY: 3927.00 LTS	1% OF THE FOB VALUE

NOTE: THE GRADE OF THE IMPORTED STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001939AM26
RA File Number	03AX04001660 AM26
Licence No and Date	0311045477/08/07/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	146 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001964AM26
RA File Number	03AX04001749 AM26
Licence No and Date	0311045517/09/07/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	147 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00001965AM26
RA File Number	03AX04001728 AM26
Licence No and Date	0311045518/09/07/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	148 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002008AM26
RA File Number	03AX04001757 AM26
Licence No and Date	0311045572/10/07/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	149 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002213AM26
RA File Number	07AX04000714 AM26
Licence No and Date	0711015120/21/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	150 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002317AM26
RA File Number	07AX04000768 AM26
Licence No and Date	0711015169/25/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002349AM26
RA File Number	07AX04000790 AM26
Licence No and Date	0711015192/28/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002749AM26
RA File Number	03AX04002487 AM26
Licence No and Date	0311046626/19/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.03.2026, as under:	
1. Net weight of export items at SI.No. 1 & 2 may be specified as 182 MT & 44.5 MT respectively.	

2. Import item at SI No.1 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 29,000 Kgs on net to net basis as claimed by the firm.
3. Quantity of import item at SI.No. 2 may be allowed as 1 No. (8500 Kgs.) on net to net basis with accountability clause in export item at SI. No. 1 .
4. Import item at SI No.3 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 78,528 Kgs as 1.048 Kgs./Kg content in the export item at SI.No.1 as claimed by the firm.
5. Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 716 Kgs as 1.035 Kgs./Kg content in the export item at SI.No.1 as claimed by the firm.
6. Import item at SI.No.5 may be omitted as not imported by the firm.
7. Import item at SI No.6 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e as 15467 Kgs as 1.025 Kgs./Kg content in the export item at SI.No.2.
8. Import item at SI No.7 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 697 Kgs as 1.007 Kgs./Kg content in the export item at SI.No.2 as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002785AM26
RA File Number	09AX04000535 AM26
Licence No and Date	0911010291/20/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002795AM26
RA File Number	03AX04002301 AM26
Licence No and Date	0311046699/21/08/2025
Norms Committee Decision:	

Case deferred for the DL reply of the firm.

Case No.	155 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002805AM26
RA File Number	31AX04000209 AM26
Licence No and Date	3111005190/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00002958AM26
RA File Number	03AX04002709 AM26
Licence No and Date	0311046955/01/09/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	157 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003115AM26
RA File Number	05AX04001970 AM26
Licence No and Date	0511035002/10/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003116AM26
RA File Number	05AX04001837 AM26
Licence No and Date	0511035003/10/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003147AM26
RA File Number	09AX04000615 AM26
Licence No and Date	0911010440/11/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003149AM26
RA File Number	03AX04002803 AM26
Licence No and Date	0311047222/11/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.01.2026, as under: Export Product: Steam Turbine Blades (XMRV2 -6 Project) 2562 Numbers, Net wt. 1894.8 Kgs. Import item: ALLOY STEEL BAR, WIDTH = 30MM TO 105MM,THICKNESS=45MM TO 175MM,10705BA,10705BU,10705MBU,MTB10 AAM Wastage allowed on import item: 961.05% wastage on net content basis after recovery may be allowed as against 1367.17% wastage claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003425AM26
RA File Number	03AX04003219 AM26
Licence No and Date	0311047622/25/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 30.01.2026, as under:

Export Product: Steam Turbine Blades (VCBG Project)1218 Numbers, Net wt. 1043.9 Kgs.

Import item: ALLOY STEEL BAR, WIDTH=30MM TO 150MM, THICKNESS=40MM TO 300MM, 10705BA, 10705BU, 10705MBU, MT B10AAM

Wastage allowed on import item: 870.21% wastage on net content basis after recovery may be allowed as against 1250.8% wastage claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	162 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003480AM26
RA File Number	34AX04000553 AM26
Licence No and Date	3411007011/30/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET.

Case stands deferred.

Case No.	163 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003513AM26
RA File Number	34AX04000568 AM26
Licence No and Date	3411007024/03/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

8. MATERIAL BALANCE SHEET.

Case No.	164 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003584AM26
RA File Number	05AX04002396 AM26
Licence No and Date	0511035563/07/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003585AM26
RA File Number	05AX04002393 AM26
Licence No and Date	0511035564/07/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003622AM26
RA File Number	05AX04002343 AM26
Licence No and Date	0511035611/09/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003705AM26
RA File Number	09AX04000740 AM26
Licence No and Date	0911010650/13/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003724AM26
RA File Number	05AX04002514 AM26
Licence No and Date	0511035736/14/10/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	169 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003732AM26
RA File Number	34AX04000584 AM26
Licence No and Date	3411007080/14/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables.	

6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET.

Case No.	170 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003734AM26
RA File Number	34AX04000594 AM26
Licence No and Date	3411007081/14/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET.

Case No.	171 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003797AM26
RA File Number	05AX04002556 AM26
Licence No and Date	0511035850/17/10/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	172 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003867AM26
RA File Number	03AX04003675 AM26
Licence No and Date	0311048416/22/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION. 2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 3. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL STAINLESS-STEEL BAR AND DIMENSIONS OF THE FINISHED PRODUCTS. 4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS. 5. ALL DOCUMENTS MUST BE CERTIFIED BY THE CE.	

Case No.	173 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00003976AM26
RA File Number	34AX04000632 AM26
Licence No and Date	3411007128/30/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET.	

Case No.	174 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004041AM26
RA File Number	34AX04000651 AM26
Licence No and Date	3411007141/03/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product.	

2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET.

Case stands deferred.

Case No.	175 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004117AM26
RA File Number	05AX04002630 AM26
Licence No and Date	0511036138/07/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	176 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004142AM26
RA File Number	09AX04000835 AM26
Licence No and Date	0911010832/07/11/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. SUBMIT A COPY OF ANF 4A.

2. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION.

3. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.

4. COLOURED DRAWINGS OF THE TURBINE BLADE WITH DIMENSIONS OF THE INITIAL STAINLESS-STEEL BAR AND DIMENSIONS OF THE FINISHED PRODUCTS.

5. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS.

Case No.	177 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004143AM26
RA File Number	09AX04000834 AM26
Licence No and Date	0911010836/07/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A COPY OF ANF 4A & APPENDIX 4E.

2. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION.

3. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.

4. COLOURED DRAWINGS OF THE TURBINE BLADE WITH DIMENSIONS OF THE INITIAL STAINLESS STEEL BAR AND DIMENSIONS OF THE FINISHED PRODUCTS.

5. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS STEEL BARS.

Case No.	178 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004147AM26
RA File Number	05AX04002402 AM26
Licence No and Date	0511036172/07/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	179 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004209AM26
RA File Number	05AX04002290 AM26
Licence No and Date	0511036250/12/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	180 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004225AM26
RA File Number	03AX04004067 AM26
Licence No and Date	0311048925/12/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	181 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004235AM26
RA File Number	05AX04002866 AM26
Licence No and	0511036277/13/11/2025

Date	
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	182 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004278AM26
RA File Number	05AX04001748 AM26
Licence No and Date	0511036337/17/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	183 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004330AM26
RA File Number	05AX04002667 AM26
Licence No and Date	0511036404/19/11/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 18.03.2026, as under: 1. Net weight of export items at SI.No.1 & 2 may be specified as 2.779 Kgs & 5.5 Kgs. 2. Import item at SI.No.1 shall be of relevant grade and size as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 23.28 Kgs as 8.34 Kgs./Kg content in the export item at SI.No.1 after taking 6% recovery from the scrap. 3. Import item at SI.No.2 shall be of relevant grade as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 40.38 Kgs as 7.7 Kgs./Kg content in the export item at SI.No.2 after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	184 / NC/1/MEET/Mar/202526/18
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004392AM26
RA File Number	09AX04000893 AM26
Licence No and Date	0911010939/20/11/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	185 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004394AM26
RA File Number	05AX04002952 AM26
Licence No and Date	0511036457/21/11/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004410AM26
RA File Number	31AX04000347 AM26
Licence No and Date	3111005493/21/11/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004524AM26
RA File Number	34AX04000722 AM26
Licence No and	3411007243/28/11/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET.	

Case No.	188 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004543AM26
RA File Number	09AX04000924 AM26
Licence No and Date	0911010993/01/12/2025
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	189 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004596AM26
RA File Number	05AX04003191 AM26
Licence No and Date	0511036754/04/12/2025
Norms Committee Decision:	

Case deferred for the DL reply of the firm.

Case No.	190 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004597AM26
RA File Number	05AX04003174 AM26
Licence No and Date	0511036755/04/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	191 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004598AM26
RA File Number	05AX04003179 AM26
Licence No and Date	0511036756/04/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	192 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004665AM26
RA File Number	03AX04004537 AM26
Licence No and Date	0311049583/08/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	193 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004674AM26
RA File Number	05AX04002973 AM26
Licence No and Date	0511036837/09/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.02.2026, as under: 1. Net Weight of export item may be specified as 1642.5 Kgs. 2. Quantity of import item may be allowed as 7322.3 Kgs.as 4.458 Kgs./Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	194 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004678AM26
RA File Number	03AX04004562 AM26
Licence No and Date	0311049603/09/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.01.2026, as under: Export Product: Steam Turbine Blades (ILS 1 Project) 1218 Numbers, Net wt. 1043.9 Kgs. Import item: ALLOY STEEL BAR, WIDTH 30MM TO 150MM THICKNESS 40MM TO 300MM 10705BA, 10705BU, 10705MBU, MTB10AAM Wastage allowed on import item: 891.8% wastage on net content basis after recovery may be allowed as against 1288.1% wastage claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	195 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004966AM26
RA File Number	09AX04001013 AM26
Licence No and Date	0911011172/23/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	196 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004967AM26
RA File Number	09AX04001021 AM26
Licence No and Date	0911011173/23/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	197 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00004968AM26
RA File Number	09AX04001012 AM26
Licence No and Date	0911011175/23/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	198 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005100AM26

RA File Number	03AX04004981 AM26
Licence No and Date	0311050229/31/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	199 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005101AM26
RA File Number	09AX04001055 AM26
Licence No and Date	0911011225/31/12/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	200 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005227AM26
RA File Number	03AX04005081 AM26
Licence No and Date	0311050354/07/01/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	201 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005236AM26
RA File Number	03AX04005041 AM26
Licence No and Date	0311050378/08/01/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION.
2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.
3. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL STAINLESS-STEEL BAR AND DIMENSIONS OF THE FINISHED PRODUCTS.
4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS.
5. ALL DOCUMENTS MUST BE CERTIFIED BY THE CE.

Case No.	202 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005313AM26
RA File Number	03AX04005200 AM26
Licence No and Date	0311050558/14/01/2026

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. THE ATTACHMENT AS "OTHERS" INDICATES DRAWINGS OF THE RAW MATERIAL AND ALSO DRAWINGS OF THE FINISHED ITEMS. THERE ARE 30 NOS OF DRAWINGS AGAINST THE IMPORT OF 20 INPUTS FOR THE MANUFACTURING OF COMPONENTS OF THE ASSEMBLY OF EXPORT PRODUCTS. MOREOVER, THE DRAWING ASSEMBLY NUMBERS DO NOT MATCH THE NUMBERS INDICATED IN THE EXPORT PRODUCTS. SUBMIT A FRESH COLOURED PHOTOGRAPH, WHICH COULD INDICATE THE DETAILS SIMILAR TO THE ATTACHED DRAWINGS OF RAW MATERIAL AND FINISHED PRODUCT.

2. SUBMIT A TABLE INDICATING A DESCRIPTION OF THE EXPORT ITEM, QUANTITY OF EXPORT & THEIR NET WEIGHT, ITEM OF IMPORTS & QUANTITY IMPORTED THEREOF AGAINST THE EXPORT ITEM AND WASTAGE ON NET WEIGHT.

Case No.	203 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

and Date	
HQ File Number	HQRNORM APPLY 00005317AM26
RA File Number	04AX04001108 AM26
Licence No and Date	0411011110/14/01/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	204 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005331AM26
RA File Number	34AX04000852 AM26
Licence No and Date	3411007418/15/01/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET. Case stands deferred.	

Case No.	205 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026

and Date	
HQ File Number	HQRNORM APPLY 00005417AM26
RA File Number	34AX04000858 AM26
Licence No and Date	3411007428/19/01/2026
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET.	

Case No.	206 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005533AM26
RA File Number	03AX04005395 AM26
Licence No and Date	0311050937/27/01/2026
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	207 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005600AM26

RA File Number	05AX04003716 AM26
Licence No and Date	0511037803/29/01/2026
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005667AM26
RA File Number	09AX04001172 AM26
Licence No and Date	0911011466/02/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	209 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005676AM26
RA File Number	31AX04000483 AM26
Licence No and Date	3111005744/03/02/2026
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005702AM26
RA File Number	07AX04001941 AM26
Licence No and Date	0711016893/03/02/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. WHAT ARE THE GENERIC NAMES OF THE AIRCRAFT COMPONENTS?

2. PROCESS FLOW CHART OF THE EXPORT PRODUCTS AND WASTAGE AT EACH STAGE OF OPERATION.

3. COLOURED DRAWINGS OF THE EXPORT PRODUCTS WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS.

4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS.

5. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER.

Case No.	211 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005718AM26
RA File Number	04AX04001196 AM26
Licence No and Date	0411011251/04/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

1. ITEM OF EXPORT:

INNER CONDENSER CORE ASS'Y (SW-L) - MH30113-2150 - To account for viz.(i) 2585.00 Kgs, 1562.00 Kgs & 308.00 Kgs of Import Item No.1,2 & 3 respectively (IMPORT OF COMPONENTS ARE TO BE ACCOUNTED ON NET TO NET IN THE EXPORT PRODUCT)

QTY: 11000 Nos

Wastage allowed on import item:

ITEM No 1: 1.01 kg/Kg ON THE NET WEIGHT OF TUBES IN THE EXPORT PRODUCT.

ITEM No 2: 1.01 Kg ON THE NET WEIGHT OF FINS IN THE EXPORT PRODUCT.

ITEM No 3: 1.01 Kg ON THE NET WEIGHT OF ALUMINIUM ALLOY STRIP IN THE EXPORT

ITEM No 4: 0.01 KG PER INNER CORE CONDENSOR.

SI No 5 TO 12: NET TO NET INDER GENERAL NOTE-4 WITH ACCOUNTABILITY CLAUSE.

2. ITEM OF EXPORT

INNER CONDENSER CORE ASS'Y (SW-R) - MH30113-2160 - To account for viz.(ii) 470.00 Kgs, 284.00 Kgs & 56.00 Kgs of Import Item No.13,14 & 15 respectively. (IMPORT OF COMPONENTS ARE TO BE ACCOUNTED ON NET TO NET IN THE EXPORT PRODUCT)

QTY: 2000 Nos

Wastage allowed on import item:

ITEM No 13: 1.01 kg/Kg ON THE NET WEIGHT OF TUBES IN THE EXPORT PRODUCT.

ITEM No 14: 1.01 Kg ON THE NET WEIGHT OF FINS IN THE EXPORT PRODUCT.

ITEM No 15: 1.01 Kg ON THE NET WEIGHT OF ALUMINIUM ALLOY STRIP IN THE EXPORT

ITEM No 16: 0.01 KG PER INNER CORE CONDENSOR.

SI No 17 TO 24: NET TO NET INDER GENERAL NOTE-4 WITH ACCOUNTABILITY CLAUSE.

3. ITEM OF EXPORT

INNER CONDENSER CORE ASS'Y (OV1-L) - MH30113-2140 - To account for viz.(iii) 7050.00 Kgs,4170.00 Kgs & 2760.00 Kgs of Import Item No.25,26 & 27 Respectively. (IMPORT OF COMPONENTS ARE TO BE ACCOUNTED ON NET TO NET IN THE EXPORT PRODUCT)

QTY: 30000 Nos

Wastage allowed on import item:

ITEM No 25: 1.01 kg/Kg ON THE NET WEIGHT OF TUBES IN THE EXPORT PRODUCT.

ITEM No 26: 1.01 Kg ON THE NET WEIGHT OF FINS IN THE EXPORT PRODUCT.

ITEM No 27: 1.01 Kg ON THE NET WEIGHT OF ALUMINIUM ALLOY STRIP IN THE EXPORT

ITEM No 28: 0.01 KG PER INNER CORE CONDENSOR.

SI No 29 TO 36: NET TO NET INDER GENERAL NOTE-4 WITH ACCOUNTABILITY CLAUSE.

4. ITEM OF EXPORT

INNER CONDENSER CORE ASS'Y (OV1-R) - MH30113-2170 - To account for viz.(iv) 705.00 Kgs, 417.00 Kgs & 417.00 Kgs of Import Item No. 37,38 & 39 Respectively. (IMPORT OF COMPONENTS ARE TO BE ACCOUNTED ON NET TO NET IN THE EXPORT PRODUCT)

QTY: 3000 Nos

Wastage allowed on import item:

ITEM No 37: 1.01 kg/Kg ON THE NET WEIGHT OF TUBES IN THE EXPORT PRODUCT.

ITEM No 38 1.01 Kg ON THE NET WEIGHT OF FINS IN THE EXPORT PRODUCT.

ITEM No 39: 1.01 Kg ON THE NET WEIGHT OF ALUMINIUM ALLOY STRIP IN THE EXPORT

ITEM No 40: 0.01 KG PER INNER CORE CONDENSOR.

SI No 41 TO 48: NET TO NET INDER GENERAL NOTE-4 WITH ACCOUNTABILITY CLAUSE.

5. ITEM OF EXPORT

INNER CONDENSER CORE ASS'Y (AX EV RHD) - MH30113-2100 - To account for viz.(v) 840.00 Kgs & 505.00 Kgs of Import Item No.49 &50 : within the Export Products. (IMPORT OF COMPONENTS ARE TO BE ACCOUNTED ON NET TO NET IN THE EXPORT PRODUCT)

QTY: 5000 NOS

Wastage allowed on import item:

ITEM No 49: 1.01 kg/Kg ON THE NET WEIGHT OF TUBES IN THE EXPORT PRODUCT.

ITEM No 50: 1.01 Kg ON THE NET WEIGHT OF ALUMINIUM ALLOY STRIP IN THE EXPORT

ITEM No 51: 0.01 KG PER INNER CORE CONDENSOR.

SI No 52 TO 56: NET TO NET INDER GENERAL NOTE-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	212 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005721AM26
RA File Number	34AX04000891 AM26
Licence No and Date	3411007481/04/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.

6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. MATERIAL BALANCE SHEET.

Case stands deferred.

Case No.	213 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005748AM26
RA File Number	03AX04005635 AM26
Licence No and Date	0311051234/05/02/2026
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005816AM26
RA File Number	03AX04005684 AM26
Licence No and Date	0311051314/09/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	215 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005835AM26

RA File Number	03AX04005667 AM26
Licence No and Date	0311051335/09/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	216 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005838AM26
RA File Number	09AX04001201 AM26
Licence No and Date	0911011530/09/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	217 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005842AM26
RA File Number	34AX04000919 AM26
Licence No and Date	3411007499/09/02/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

8. MATERIAL BALANCE SHEET.

Case stands deferred.

Case No.	218 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005883AM26
RA File Number	09AX04001212 AM26
Licence No and Date	0911011544/11/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	219 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005899AM26
RA File Number	34AX04000920 AM26
Licence No and Date	3411007510/12/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	220 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005937AM26
RA File Number	03AX04005703 AM26
Licence No and Date	0311051498/13/02/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 22.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	NPN73656-RETAINER, P SEAL LH	89 NOS	SS -MSRR 6523 SS -0.9mm	30.583 KGS INCLUSIVE OF 286.10%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
2	NPN73663-RETAINER P SEAL RH	98 NOS	SS -MSRR 6523 SS -0.9mm	37.83 KGS INCLUSIVE OF 333.73%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
3	NPN70957-BRACKET, BRIDGE MID	89 NOS	SS -MSRR 6523 SS -0.9mm	3.807 KGS INCLUSIVE OF 71.10 %WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
4	NPN73672-RETAINER,P SEAL LH	109 NOS	SS -MSRR 6523 SS -0.9mm	25.365KGS INCLUSIVE OF 275.33%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
5	NPN73682-RETAINER, P SEAL RH	85 NOS	SS -MSRR 6523 SS -0.9mm	8.675 KGS INCLUSIVE OF 240.20%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
6	NPN72066-BRACKET, BRIDGE	100 NOS	SS -MSRR 6523 SS -0.9mm	5.35 KGS INCLUSIVE OF 214.70%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT

				PRODUCT.
7	NPN73690- RETAINER P SEAL	93 NOS	SS -MSRR 6523 SS -0.9mm	10.316KGS INCLUSIVE OF 343.70%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF STAINLESS-STEEL SHEETS SHOULD MATCH THE GRADE OF STAINLESS-STEEL SHEET OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00005983AM26
RA File Number	03AX04005804 AM26
Licence No and Date	0311051583/17/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	2291M81G01 BRACKET, FCOC	185 NOS	SS Bar OD 0.75" AMS 5645	16.21 KGS INCLUSIVE OF 734.28 %WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL BAR IN THE EXPORT PRODUCT.
			SS Bar OD 0.8" AMS 5640	30.86 KGS INCLUSIVE OF 595.04%WASTAGE ON THE NET WEIGHT OF

				STAINLESS-STEEL BAR IN THE EXPORT PRODUCT.
2	2409M66G01 BRACKET, FCOC	190 NOS	SS Bar OD 0.75" AMS 5645	16.65 KGS INCLUSIVE OF 734.59%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL BAR IN THE EXPORT PRODUCT.
			SS Bar OD 0.8" AMS 5640	31.60 KGS INCLUSIVE OF 593%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL BAR IN THE EXPORT PRODUCT.
3	2773M95P01 BRKT, SPRT	2476 NOS	SS SHEET 0.04" AMS 5510	46.95 KGS INCLUSIVE OF 45.86%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
4	2562M80G01 BRACKET	2566 NOS	SS SHEET 0.05" AMS 5510	179.35 KGS INCLUSIVE OF 254.42%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SHEET IN THE EXPORT PRODUCT.
5	2432M35P01 BRACKET, SUPPORT	2106 NOS	SS Bar 0.75" AMS 5737	54.56 KGS INCLUSIVE OF 159.05%WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL BAR IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF STAINLESS-STEEL BARS & SHEETS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	222 / NC/1/MEET/Mar/202526/18
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006029AM26
RA File Number	09AX04001253 AM26
Licence No and Date	0911011610/19/02/2026
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	223 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006065AM26
RA File Number	03AX04005950 AM26
Licence No and Date	0311051678/20/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 22.03.2026, as under:

SL NO	NAME OF THE EXPORT ITEM	QUANTITY	ITEM OF IMPORT QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED.	
1	FW24156 TANK DRAINS ASSY	127 NOS	SS BAR OD 6.25" QTY: 1330.452 KGS	1268.93 KGS INCLUSIVE OF 718.98% WASTAGE ON THE NET WEIGHT SS BAR IN THE EXPORT PRODUCT.	
			SS SHEET AMS 5512 QTY: 173.99 KGS	172.09 KGS INCLUSIVE OF 166.22% WASTAGE ON THE NET WEIGHT OF THE SS SHEET IN THE EXPORT PRODUCT.	

NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF

THE STAINLESS STEEL OF COMPONENTS OF STAINLESS-STEEL BAR & SHEETS OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	224 / NC/1/MEET/Mar/202526/18
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 18 and 24/03/2026
HQ File Number	HQRNORM APPLY 00006136AM26
RA File Number	05AX04004114 AM26
Licence No and Date	0511038339/25/02/2026

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 30.03.2026, as under:

1. Export item at SI.No.1 to contain 2462.4 Kg containing import item at SI.No.1.
2. Quantity of import item at SI.No.1 may be allowed as 5189.4 Mtr.(4161.3 Kgs.) as 1.69 Kgs./Kg. content in the export item after taking 6% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.